

(2018) 08 CHH CK 0191

Chhattisgarh High Court

Case No: Writ Petition (S) No. 5298 Of 2018

Siyaram Patel And Ors

APPELLANT

Vs

Mahaprabandhak, Bhartiya

RESPONDENT

Khadya Nigam And Ors

Date of Decision: Aug. 17, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Rajendra Kumar Patel

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited relief which the petitioners have sought for is, for a decision on the representation which they have filed vide Annexure P-1 before respondent no.2.

2. According to the petitioners, they had worked with the respondents in the past as contractual employees and they were given assurance of being subsequently appointed with the respondents, but in spite of that the petitioners' case has not been considered.

3. Given the nature of dispute raised and the fact that the relief sought for is only to decide the representation, this Court is of the opinion that ends of justice would serve if the respondent no.2 in consultation with respondent no.1 shall take a decision on the representation of the petitioners at the earliest.

4. The writ petition accordingly stands finally disposed of.